

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

Excise Appeal No. 75056 of 2019

(Arising out of Order-in-Appeal No.205/DGP-CE/2018-19 dated 10-08-2018 passed by Commissioner of CGST & Central Excise (Appeal), Siliguri.

M/s Graphite India Ltd. (Now Carbon Everflow Ltd.)

Sagarbhanga Colony,
Durgapur, Bardhaman,
West Bengal, 713211

Appellant

VERSUS

Commissioner of CGST & Central Excise, Durgapur

Satyajit Ray Sarani, City Centre,
Durgapur-713216

Respondent

APPEARANCE:

Shri A. Baheti, CA for the Appellant

Shri A. Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI RAJU, MEMBER (TECHNICAL)

DATE OF E-HEARING : 30.07.2021

FINAL ORDER NO. 75531/2021

ORDER

The appellant assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s. Graphite India Ltd., the appellant herein (now Carbon Everflow Ltd.) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(Raju)
Member (Technical)**

Pooja